

ITEM NO.104

COURT NO.12

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 5988/2019

ANIMAL WELFARE BOARD OF INDIA & ANR. Appellant(s)
VERSUS
PEOPLE FOR ELIMINATION OF STRAY TROUBLES. & ORS. Respondent(s)

(IA No. 196166/2022 - APPLICATION FOR PERMISSION and IA No. 141459/2022 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 89077/2022 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 74085/2018 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 38557/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 22823/2022 - CLARIFICATION/DIRECTION and IA No. 77765/2018 - CLARIFICATION/DIRECTION and IA No. 196155/2022 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 10860/2018 - EXEMPTION FROM FILING O.T. and IA No. 145257/2022 - EXEMPTION FROM FILING O.T. and IA No. 38561/2023 - EXEMPTION FROM FILING O.T. and IA No. 10871/2018 - EXEMPTION FROM FILING O.T. and IA No. 128421/2023 - INTERVENTION APPLICATION and IA No. 38549/2023 - INTERVENTION/IMPLEADMENT and IA No. 15857/2023 - INTERVENTION/IMPLEADMENT and IA No. 131449/2023 - INTERVENTION/IMPLEADMENT and IA No. 196151/2022 - INTERVENTION/IMPLEADMENT and IA No. 189486/2022 - INTERVENTION/IMPLEADMENT and IA No. 196161/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 189497/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 38552/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 147935/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 5952/2019 (XI-A)

W.P.(C) No. 319/2020 (PIL-W)
(IA No. 24146/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 1439/2019 (PIL-W)
(IA No. 119635/2020 - EXEMPTION FROM FILING O.T. and IA No. 188586/2019 - EXEMPTION FROM FILING O.T.)

CONMT.PET.(C) No. 40/2022 in C.A. No. 5988/2019 (III)
(FOR ADMISSION)

Diary No(s). 35297/2022 (IX)
(FOR ADMISSION and I.R. and IA No.170996/2022-INTERVENTION APPLICATION and IA No.169336/2022-EXEMPTION FROM FILING C/C OF THE

Civil Appeal No. 5988/2019 etc.

IMPUGNED JUDGMENT and IA No.169337/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.170999/2022-CLARIFICATION/DIRECTION and IA No.169338/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.171074/2022-APPLICATION FOR PERMISSION)

**Diary No(s). 35322/2022 (IX)
(FOR ADMISSION and I.R. and IA No.170690/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.170689/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..))**

**SLP(C) No. 20845/2022 (IX)
(FOR ADMISSION and I.R. and IA No.174849/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**W.P.(C) No. 765/2023 (X)
(FOR ADMISSION and IA No.143732/2023-APPROPRIATE ORDERS/DIRECTIONS)**

C.A. No. 5990/2019 (III)

C.A. No. 5991/2019 (III)

**C.A. No. 5992/2019 (III)
(IA No. 2/2015 - PERMISSION TO FILE ANNEXURES)**

**C.A. No. 6042/2019 (III)
(IA No. 1/2010 - CONDONATION OF DELAY IN FILING)**

**C.A. No. 6551/2019 (IV-A)
(IA No. 108994/2019 - VACATING STAY)**

**C.A. No. 6552/2019 (IV-A)
(IA No. 100795/2017 - VACATING STAY)**

C.A. No. 5950/2019 (XI-A)

C.A. No. 5956/2019 (XI-A)

C.A. No. 5951/2019 (XI-A)

C.A. No. 5953/2019 (XI-A)

**C.A. No. 5955/2019 (XI-A)
(IA 187109/2019 - FOR PERMISSION TO APPEAR AND ARGUE IN PERSON)**

C.A. No. 5948/2019 (XI-A)

C.A. No. 5954/2019 (XI-A)

C.A. No. 5989/2019 (III)

Civil Appeal No. 5988/2019 etc.

C.A. No. 6553/2019 (IV-A)
(IA No. 697/2021 - CLARIFICATION/DIRECTION and IA No. 700/2021 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 108987/2019 - VACATING STAY)

C.A. No. 5930/2019 (XIV-A)

W.P.(C) No. 599/2015 (PIL-W)
(IA No. 3/2015 - EXEMPTION FROM FILING O.T. and IA No. 10/2016 - EXEMPTION FROM FILING O.T. and IA No. 1/2015 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 6/2016 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 11/2016 - PERMISSION TO FILE ANNEXURES and IA No. 9/2016 - PERMISSION TO FILE ANNEXURES and IA No. 8/2016 - PERMISSION TO FILE ANNEXURES)

C.A. No. 5972/2019 (XI-A)
(MR. V. K. BIJU, ADVOCATE IMPEADING AS A PARTY RESPONDENT. and IA No.99975/2017-PERMISSION TO FILE APPLICATION FOR DIRECTION)

W.P.(C) No. 805/2015 (PIL-W)
(IA No. 7/2017 - AMENDMENT IN CAUSE TITLE and IA No. 9/2017 - EXEMPTION FROM FILING O.T. and IA No. 1/2015 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 808/2015 (PIL-W)
(IA No. 2/2015 - DISPENSING WITH SERVICE OF NOTICE)

C.A. No. 5947/2019 (XI-A)
(IA No. 117316/2023 - APPROPRIATE ORDERS/DIRECTIONS)

C.A. No. 5949/2019 (XI-A)

Date : 01-11-2023 These matters were called on for hearing today.

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UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 204407/2023 in C.A. No. 5947/2019,
I.A. No. 203988/2023 in C.A. No. 5949/2019,
I.A. No. 204024/2023 in C.A. No. 5952/2019,
I.A. No. 220437/2023 in C.A. No. 5954/2019,
I.A. No. 203772/2023 in C.A. No. 5955/2019 and
I.A. No. 220434/2023 in C.A. No. 5956/2019.

The aforementioned applications for deletion of party respondents are filed on the ground that no relief sought against those respondents. Applications for deletion are allowed at the risk and cost of the appellants.

C.A. No. 5972/2019 and C.A. No. 6552/2019

Learned counsel for the appellants are granted four weeks' time to complete service on the unserved respondents.

In Civil Appeal No. 6552/2019, Respondent No. 4 is reported to be dead. Learned counsel prays for four weeks' time to take steps.

C.A. No. 5950/2019 and C.A. No. 5953/2019

Mr. C. K. Sasi, learned counsel appearing for the State of

Kerala undertakes to complete service on the unserved respondents within two weeks.

If in any other matter, there is any unserved respondent, the appellants/petitioners to take steps to effect service on them. As last opportunity, four weeks are given to complete service.

It is made clear that if on the next date of hearing, service still remains incomplete, the incomplete matters will be segregated and the hearing will commence in the matters where the service is complete.

Let the necessary compilations be filed on or before 15th December, 2023.

Outline submissions of the learned counsel in each of the matter, not exceeding three pages, be also filed on or before 02nd January, 2024.

List the matters on 10th January, 2024.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
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